

\212

ITEM NO.14
(In Chambers)

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos.1 & 2 in
Petition(s) for Special Leave to Appeal (Civil) No(s).29859/2008

(From the judgement and order dated 07/11/2008 in FA No.2/1979 of the HIGH
COURT OF JUDICATURE AT ALLAHABAD)

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI & ORS.

Respondent(s)

(With appln(s) for recalling the Court's order and c/delay in making
deposit and office report)

Date: 18/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s) Mr. Anurag Singh, Adv.
For Mr. Anil Kumar Mishra, Adv.

For Respondent(s) Ms. Asha Gopalan Nair, Adv. (N.P.)
Ms. Abha R. Sharma, Adv. (N.P.)

UPON hearing counsel the Court made the following
O R D E R

Nobody is present to oppose this application.
Delay in depositing the cost is condoned. For the reasons stated in
the application, application for recalling the Court's order dated
12.12.2011 is allowed and the special leave petition is restored to
its original number and file.

(A.S. BISHT)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER